

(29)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. NO.681/97

Between:

Dt. of Order: 27.3.97.

1. S. Prabhu
2. Byndla Balraj
3. Bandari Yadaiah
4. Bandari Bikshapathi
5. Mylaram Gopal
6. G. Muthyalu

Applicants

And

1. The Director, Central Research Institute of Dryland Agriculture Santhoshnagar, Hyderabad.
2. Senior Administrative Officer, Central Research Institute of Dryland Agriculture, Santhoshnagar, Hyderabad,
3. The Director General, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.

Respondents

Counsel for the Applicant : Mr. K. K. Chakravarthy
Counsel for the Respondents : Mr. N. R. Devraj, Sr. CCSC

COURT:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Sri Bhaskar for Sri K. K. Chakravarthy learned counsel for the applicant and Sri W. Satyanarayana for Sri N. R. Devraj, learned counsel for Central Govt.

There are 6 applicants in this OA. They are working as casual labourers at Central Research Institute of Dryland Agriculture at Hayatnagar, Hyderabad, R.R. District. They have filed this OA for a declaration that the action of the respondents is not granting the temporary status to the applicants at par with the Group-D employees from 7.6.88 is illegal, arbitrary and violative of guidelines issued by Govt. of India, order No. 49014/2/86-Estt-C dt. 7.6.1988 and for consequential direction to the respondents to implement the same on par with the applicants in O.A. 406/86 on the file of this Bench. In similar cases relief had been granted on 1.1.1997.

contd.

The learned counsel for the respondents produced letter No.1
1-10(2)/97- Estt. Dt. 22.3.1997 addressed to him by Senior Adminis-
trative Officer of the respondents organization wherein it is
stated as follows in para-2 of the letter:

" Further, I am to stated that the case of applicants
in the above O.A. is similar to that of the applicants
in O.A.406 of 1996. The order dated 1.1.1977 of the
Hon'ble Central Administrative Tribunal, Hyderabad
Bench, in O.A.406 of 1977 is already under consid-
eration of the ICAR, New Delhi, for implementation,
including the similarly placed casual workers as well
as the applicants."

In view of the above submission we do not consider any
direction necessary in this connection. When a decision is taken
by the respondents in pursuance of the Submission made in the letter
dt. 22.3.1997 the same should be intimated to the applicants herein
hereafter.

With the above observation the O.A. is disposed of at the
admission stage itself. No costs.

A. S. Rao
13.6.87
DEPUTY REGISTRAR(J)

File No 10/61/97

COURT

I

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

R. Rangarajan : M (A)
THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN

and

B.S. Jai Parameshwari : M (I)
THE HON'BLE MR. H. RAJENDRA PRASAD : M (A)

Dated: 27- 3 -1997

ORDER/JUDGMENT

M.A./R.A./C.A. No.

in

C.A. No. 681/97

T.A. No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered Rejected.

No order as to costs.

pvm

